

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.229 - CP 43 of 2017
With

ITEM No.230 - Comp.Appl/35(AHM)2021
ITEM No.231 - IA/3(AHM)2024

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Virendra R Gandhi & Ors

.....Applicant

V/s

Vadilal Enterprise Pvt Ltd & Ors

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Satvik Verma, Sr. Adv. a.w Mr. Arjun Sheth, Adv.
Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Parth Contractor &
Mr. Pranjal Buch, Adv. in IA 3 of 2024

For the Respondent :Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Parth Contractor &
Mr. Pranjal Buch, Adv. for R-2,4,5 & 6
Mr. Rohan Lavkumar ,Adv. a.w Ms. Anushree Soni, for R-1
Mr. Pavan Godiawala, Adv. for R-3 & 7

ORDER

CP 43 of 2017, Comp.Appl/35(AHM)2021 & IA/3(AHM)2024

Ld. Counsel for the applicant submitted that they have amended the application.

Orders are reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)